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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
MCRC No. 24559 of 2024**

(RAJARAM KUSHWAH Vs THE STATE OF MADHYA PRADESH)

Dated : 14-06-2024

Shri B.K. Sharma - Advocate for the petitioner.

Shri Rajiv Upadhyay - PP for the respondent/State.

This is the **first** application filed by the applicant under Section 438 of Cr.P.C. for grant of anticipatory bail.

The petitioner who is having no criminal antecedent in the matter, is apprehending his arrest in connection with Crime No.94/2024 registered at Police Station - Vijaypur, District Sheopur, for offence punishable under Sections 323, 324, 294, 326, 34 of IPC.

The grievous injury caused on the hand of the injured is attributed to the co-accused Narayan Kushwaha, not the present petitioner. The investigation is on going.

Learned counsel for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that petitioner be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of the Arresting Authority.

This order will remain operative subject to compliance of the

following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;

2. The petitioner will cooperate in the investigation/trial, as the case may be;

3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The petitioner shall not commit an offence similar to the offence of which he is accused;

5. The petitioner will not seek unnecessary adjournments during the trial;

6. The petitioner will not leave India without previous permission of the concerned available Magistrate/Investigating Officer, as the case may be.

7. The petitioner shall mark his presence before the concerned police station once in a week till conclusion of investigation.

A copy of this order be sent to the Court below for compliance.

M.Cr.C. stands **disposed of**.

C.C. as per rules.

(SHEEL NAGU)
ACTING CHIEF JUSTICE